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C.A.No. 6131 OF 2002
ITEM No.101

Court No. 1

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 6131 of 2002

Transmission Corporation of A.P. ... Appellant(s)

vs.

Ch. Prabhakar & Ors. ... Respondent(s)

(with office report)

Date: 19/04/2005 This/These matter(s) was/were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant (s)Mr. Shanti Bhushan, Sr. Adv.
Mr. Ashok Grover, Sr. Adv.
Mr. Sanjay Pathak, Adv.
Ms. Anupama Grover, Adv.
Ms. Mini Kaushik, Adv.
Mr. Rakesh K Sharma, Adv.

For Respondent (s)Mr. B Vikas, Adv.
Ms. Sneha, Adv.
Ms. D Bharathi Reddy, Adv.

Mr. K Radhakrishnan, Sr. Adv.
Ms. K Sarada Devi, Adv.

UPON hearing counsel the Court made the following
O R D E R

The learned senior counsel for the appellant invites our attention to paras 15 and 21 of the order of reference dated 26th May, 2004 and submits that the issues arising for decision involve the interpretation of Article 20 of the Constitution and, therefore, deserves to be heard by a Constitution Bench. List accordingly.

(D.P. WALIA)
COURT MASTER

(RADHA R. BHATIA)
COURT MASTER